

~~1200~~ NO.30

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 361-362/2017
(Arising out of impugned final judgment and order dated 04/10/2016
in CMWP No. 22897/2016 04/10/2016 in CMWP No. 22906/2016 passed by
the High Court Of Judicature at Allahabad)
VIJAY PAL AND ORS ETC. ETC

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS

Respondent(s)

(with interim relief and office report)

Date : 16/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Arun K. Sinha,Adv.

Mr Rakesh Singh,Adv.

Mr. Shrey Sinha Nikhilesh,Adv.

For Respondent(s) Mr. Ravindra Kumar,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Issue notice.

Tag with SLP(C) No.30803/2016.

It is submitted by the learned counsel appearing for
Respondent No.1/State that the land in question is in possession of
the State ever since 2008. This submission is, however, disputed
by the learned counsel for the petitioners.

Status quo with regard to the possession, as on today, shall
be maintained by the parties, until further orders.

However, we make it clear that this order shall not be made
use of for regaining possession by the petitioners.

(NARENDRA PRASAD) (RENU DIWAN)

COURT MASTER ASSISTANT REGISTRAR